

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) and (b) A memorandum has been received from the Aligarh Muslim University Students' Union demanding that an amending Bill should be introduced to declare that the University is a minority educational institution in terms of Article 30 of the Constitution and to do away with all other undemocratic provisions about the various University bodies. Similar demand has been received from some teachers of the University. A Joint Committee appointed by the Vice-Chancellor of the University at the instance of the Executive Council which consisted of representatives of teachers, students, Old Boys and the non-teaching staff of the University has submitted the following main recommendations about the changes in the Aligarh Muslim University Act—

(i) Change in the definition of the term "University" as meaning "the Aligarh Muslim University established by the Muslims of India"

(ii) Change in the powers of the University so as to provide that the University shall promote primarily the educational and cultural advancement of Muslims of India

(iii) Appointment of the Chancellor and Pro-Chancellor through election by the Court instead of the present provision of appointment by the Visitor

(iv) Modification of the provisions regarding establishment of the Students' Council, Students' Union or Association of Teachers, academic staff or other employees of the University

(v) Making the Court the supreme governing body with the powers of Statute-making, review of some decisions of the Executive and Academic Councils and policy formulation

(vi) Provision for the post of Honorary Treasurer, to be elected by the Court, in addition to the existing post of Finance Officer

(vii) Change in the present system of appointment of Vice-Chancellor

(viii) Substitution of the principle of election by the system of proportional representation by means of single transferable vote, by that of simple majority.

(c) and (d) The matter is under consideration of the Government

Damage of Foodgrains in U.P. and other States

1175 **SHRI YADVENDRA DUTT.** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether 1½ lakh tonnes of foodgrains have been damaged in Uttar Pradesh due to keeping them in the open,

(b) if so, the reasons for showing such negligence and carelessness, and

(c) whether wheat worth crores of rupees are being damaged in Punjab, Haryana and Rajasthan also, and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) and (b) No, Sir. A quantity of 2516 tonnes of wheat was affected in 'CAP' (Cover and Plinth) storage in Uttar Pradesh by the recent rains and floods stored by the Food Corporation of India. Out of this quantity, 335 tonnes has been segregated till October, 1977 as damaged and unfit for human consumption. This damage was mainly due to natural causes and not due to negligence and carelessness of the staff

(c) A quantity of about 24,614 tonnes costing Rs 16.5 lakhs was affected in 'CAP' (Cover and Plinth) storage by the recent rains and floods in Punjab, Haryana and Rajasthan stored by the Food Corporation of India. Out

of this quantity, a quantity of 1224 tonnes has been segregated till Oct '77 as damaged and unfit for human consumption. The Haryana Govt has reported damage to the extent of 199 tonnes costing Rs 25 lakhs. Punjab and Rajasthan Governments have reported that there was no damage to stocks held by them.

भूमि सुधार सम्बन्धी कानूनों पर पुनः विचार

1176. श्री रामजी लाल सुमन .

क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार वर्तमान भूमि सुधार संबंधी कानूनों पर पुनः नया मित्र म विचार कर रही है, और

(ख) क्या सरकार को जानकारी है कि जमीनदारी प्रथा समाप्त कर दिया जान के बाद भी राजाजी में पट्टे के दिनों के लूटे बड़े जमीनदार अनधिकृत रूप में भूमि हथियाए हुए हैं ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) . (क) जी नहीं ।

(ख) भारत सरकार के पास ऐसी कोई जानकारी नहीं है। भूमि सुधार - राज्य सरकारों का विषय है जिन्हें कहा गया है कि भूमि सुधार उपायों को कारगर रूप से कार्यरूप देने की नितान्त आवश्यकता है।

Ship Demurrage Paid by FCI for Detention of Ship in Marmugao Port

1177 SHRI BAPUSAHEB PARULKAR Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to reply given to Unstarred Question No 3759 on 18th July, 1977 regarding ship demurrage paid by FCI for detention of ship in Marmugao Port and state

(a) whether District Manager, FCI, Poona issued notice on 10th

July, 1975 to Handling and Transport contractor of FCI to make good the loss of Rs 2,37,400/- sustained by FCI by way of ship demurrage ex S S "MILLAN",

(b) the reasons therefor when the vessel Millan incurred no demurrage nor any amount was paid by FCI,

(c) whether this amount was deducted from bills of the contractor, who has given notice for the claim, and

(d) whether Government propose to pay this amount to the contractor and take action against the persons concerned for non payment of dues to the contractor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) and (1) A Show Cause Notice was issued by the District Manager Food Corporation of India to the Handling and Transport contractor to make good the liabilities devolving on him including the anticipated ship demurrage of Rs 237400 in respect of SS "MILLAN". This ship carried a quantity of 8047 MT of fertilisers and was berthed at Marmugao Port. The contractors' labour went on strike on 23-1-1975 without any prior intimation. The clearance operations of the ship were hampered owing to the strike and after discharging a quantity of 3431 MT vessel had to be diverted to Mangalore Port where the balance quantity was discharged. As a precautionary measure the District Manager Food Corporation of India had calculated the demurrage payable owing to detention of the vessel at Marmugao Port due to strike by the contractors' labour for which the responsibility could be on the contractor and had issued a show cause notice to him. The fact that no demurrage was payable could be known only after the discharge operations at Mangalore Port were completed and agreement of the owners of the vessel was obtained. If the discharge operations at